Text of India's intervention in the 3rd Committee of the 41st Session of UNGA in exercise of the right to reply on 11th October, 1986.

"The representative of Pakistan in his statement today made a reference to J & K. As is well known J & K is an integral ports of India and the right of self-determination cannot be applied to integral! parts of an independent and sovereign state. Our position is well known and needs no further clarification on my part."

Term loan to industrial units in backward areas

1325. SHRI SANTOSH BAGRODIA: Will the Minister of FINANCE be please* to state:

(a) whether rates of interest on term loan in backward areas 'A' Category/Spe cial District before 2nd March, 1981 were 10.25 per cent upto Rs. 2 crores loan and 11.85 per cent in excess of Rs. 2 croies of loan;

(b) whether these rates of interest were increase to 12.5 per cent and 14 per cent respectively w.e.f 2nd March 1981 for the above limits;

(c) whether w.e.f. 1st April, 1984 the limit for concessional finance was increased from Rs. 2 crores to Rs. 5 crores;

(d) whether the units established before 1st April, 1983 are eligible for concessional finance upto a loan limit of Rs. 5 crores if they deckle to go for expansion! diversificationjmodernisatlon;

(e) if not, what are the reasons for which the entrepreneurs who had come to the backward districts earlier are to 'suffer in comparison to the newer entrants and how can they compete with new units who may even otherwise be using better cost saving technologies; and

(f) what steps Government proposes to take to avoid such disparities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) and (b) Yes, Sir.

(c) and (d) Industrial Development Bank of India (IDBI) has reported that the limit of concessional assistance to mew proejcts in 'A' Category Districts was increased from Rs. 2 crores to Rs. 5 crores with effect from 1-4-1983. Units established before 1-4-83 in such Districts are eligible for concessional finance for their modernisation only, under the modernisation scheme of the institutions.

(e) and (f) Limits of concessional finance as well as rates of interest, etc. are decided by the financial institutions from time to time, depending on the circumstances. Entrepreneurs can avail assistance at concessional rates of interest up to the limits as applicable to them.

Closure of Central Cotton Mils, Howrab

1326. DR. R. K. PODDAR; Will the Minister of TEXTILES be pleased to state:

fa) whether it is a fact that the Central Cotton Mills, Howrah, West Bengal will be closed down soon as per the decision of the Ministry;

(b) if so, what are the reasons therefor;

(c) what is the number of workers that will be rendered unemployed due to the closure of the said Mill;

(d) whether there is any plan to save these workers from unemployment;

(e) if so, what are the details thereof; and

(f) if not, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR): (a) No final decision has been taken to close down any NTC mills so far.